

IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT) CBI-12, ROUSE AVENUE COURT
COMPLEX, NEW DELHI

CC No. 421/2019

CBI Vs. Virender Deo Dikshit and Another

15.7.2020

Present : Shri Deep Kumar Shrivastava, Ld. Sr. PP for CBI.

A-1 Virender Deo Dikshit is a PO.

Shri Amol Kokane, Ld. Counsel for A-2.


A-2 is also present.

Present proceedings have been taken up through Video Conference hosted by Court Reader Shri Virender Yadav.

The matter had been listed for today for the purpose of framing the Charge against A-2 Ms. Gyaneshwari Mali. However, since the physical functioning of the courts has not resumed, it is not possible to frame the charge since the attendance of the accused cannot be enforced and she cannot be compelled to come to the court in view of the prevailing situation.

Consequently, the matter is adjourned to 18.8.2020 with the directions that the matter will be taken up for hearing only if the normal functioning of the court resumes by the next date. In case of non-resumption of normal court functioning by the next date of hearing, the case will stand adjourned in terms of the relevant en-bloc adjournment order.

Put up again on 18.8.2020.


(AJAY GULATI)

Spl. Judge (PC Act) CBI -12

RADCC/New Delhi/15.7.2020